

STATEMENT

STATEMENT SHOWING THE NAME OF THE STATE/U.T. AND THE NUMBER OF DEPOTS RUNNING UNDER CONTRACT SYSTEM IS AS UNDER

Sl. No.	State/Union Territory	Number of Depots running under Contract System
1.	Bihar	33
2.	Orissa	27
3.	West Bengal	40
4.	Sikkim	2
5.	Arunachal Pradesh	3
6.	Assam	4
7.	Meghalaya	6
8.	Manipur	3
9.	Mizoram	6
10.	Nagaland	6
11.	Tripura	7
12.	Delhi	4
13.	Haryana	89
14.	Himachal Pradesh	14
15.	Jammu & Kashmir	6
16.	Punjab	409
17.	Chandigarh	16
18.	Rajasthan	90
19.	Uttar Pradesh	208
20.	Andhra Pradesh	139
21.	Kerala	31
22.	Karnataka	46
23.	Tamil Nadu	25
24.	Pondicherry	3
25.	Gujarat	43
26.	Maharashtra	44
27.	Goa	1
28.	Madhya Pradesh	134
Total		1439

Free Sale Sugar Quota

5552. DR. M. JAGANNATH :
SHRI T. GOPAL KRISHNA :

Will the Minister of FOOD be pleased to state :

(a) whether the Government of Andhra Pradesh has requested the Union Government to release 20,000 tonnes of sugar under free sale quota; and

(b) if so, the action taken or proposed to be taken by the Union Government in this regard ?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) :
(a) and (b) The Government of Andhra Pradesh in June, 1996 requested for release of an additional freesale quota of 20,000 tonnes of sugar in respect of different units of Nizam Sugars Ltd., as a special case.

During the month of June, 1996, apart from the normal quota of 7,40,000 MTs of freesale sugar, an additional quota of 50,000 MTs was released. In addition, the sugar factories were permitted to sell 30% more sugar over and above their quota. As such, it was decided that there was no need to grant further additional freesale quotas to any particular sugar factory.

Tenders for Distribution of Bills in South Delhi

5553. SHRI R.L.P. VERMA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that Department of Telecommunications have floated open tenders for delivery of telephone bills to the subscribers in South Delhi area on 21.6.1996;

(b) if so, whether the above Department subsequently floated limited tenders from the selected and limited contractors already in the list of the Department;

(c) if so, the details thereof; and

(d) the reasons for floating open tenders and subsequently limited tenders thereof ?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) Sir, the Department of Telecommunications has not floated any tender for the delivery of Telephone bills. However, MTNL, Delhi had invited open tenders for the delivery of Telephone Bills to the subscribers of areas of South-I and South-II which were opened on 23.2.96.

(b) MTNL, Delhi subsequently invited limited tenders for the delivery of bills for a period of one month to three months from the contractors.